

1981 तक अपने मासिक स्टाक की घोषणा करें।

(ख) और (ग)। हालांकि उपर्युक्त आदेश केन्द्रीय सरकार द्वारा जारी किए गए थे, लेकिन उन्हें राज्य सरकारों द्वारा कार्यान्वित किया जाना था क्योंकि यह काम उन्हें ही सौंपा गया है। स्टाक घोषित करने और उसका निपटान करने विषयक कार्य को न तो केन्द्रीय सरकार द्वारा देख-रेख की जा रही है और न ही ऐसा करना सम्भव है क्योंकि देश में लगभग 7,000 खण्डसारी उत्पादक हैं।

(घ) पहली अक्टूबर, 1981 से प्रारम्भ वर्तमान चीनी मौसम के दौरान, केन्द्रीय सरकार द्वारा खण्डसारी के उत्पादन पर कोई प्रतिबन्ध नहीं लगाया गया है।

Unauthorised Structures in Lakshmi Nagar and Shakarpur, Delhi

1220. SHRI KAMAL NATH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it has come to the notice of the Government that unauthorised structures have come and are still coming up in Lakshmi Nagar and Shakarpur abutting Vikas Marg in the Trans Jamuna area;

(b) if so, the steps taken by Government to check this illegal construction; and

(c) how the people are procuring controlled items of building materials like cement etc.?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) The Delhi Development Authority has stated that unauthorised constructions have been noticed in Lakshmi Nagar and Shakarpur area.

(b) The Delhi Development Authority has stated that notices have been issued under section 30(1) of Delhi Development Act, 1957 in 504 cases and demolition orders have been passed by the competent authority in 457 cases. Some of the unauthorised constructions have also been demolished.

(c) The Food and Supplies Department, Delhi have stated that as per report and detection made by its enforcement agencies and Special Cell, Crime Branch, Delhi Police, the cement used for unauthorised structures is obtained through unauthorised sources.

Use of Sub-Standard Material in Construction of Shalimar Bagh Flats

1221. SHRI SATYA DEO SINGH: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether his Ministry has received serious complaints about the most inferior material used by the Contractor in constructing the flats in Pocket-N in Shalimar Bagh, Delhi; if so, what action has been taken on those complaints;

(b) whether any specifications were given by the DDA to the Contractor for constructing the LIG and MIG flats there; if so, the details of those specifications;

(c) whether DDA has conducted any enquiry to find out if those specifications have been strictly followed; if so, the nature of the enquiry made and the results thereof and if not, the reasons therefor; and

(d) whether DDA is satisfied with the material used in constructing the flats if not, the action taken against the contractor for using shoddy material?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) One complaint about defect in construction of a flat in Pocket-N Shalimar Bagh was received